

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,  
MUMBAI BENCH, MUMBAI.

ORIGINAL APPLICATION NO.480/2000.

Friday, this the 23rd day of February, 2001.

Coram: Hon'ble Justice Shri Ashok Agarwal, Chairman,  
Hon'ble Shri B.N.Bahadur, Member (A).

S.Bhalerao,  
Satpur,  
Swar Babanagar (Near River)  
Satpur,  
Nasik.  
(No appearance) ...Applicant.

Vs.

1. The General Manager,  
Currency Note Press,  
Nasik Road,  
Nasik - 422 101.
2. D.K.Agarwal,  
Chief Engineer,  
Currency Note Press,  
Nasik Road,  
Nasik - 422 101.
3. Union of India through Secretary,  
Ministry of Finance,  
New Delhi.  
(By Advocate Shri V.S.Masurkar) ...Respondents.

: O R D E R (ORAL) :

{Per Justice Shri Ashok Agarwal, Chairman}

None present on behalf of the applicant. Shri V.S.Masurkar, Learned Advocate is present on behalf of the Respondents.

2. Since Applicant and his Advocate are absent, we have heard Shri Masurkar and we proceed to dispose of the present OA <sup>on merits</sup> in terms of Rule 15 of the Procedure Rules.

...2.



3. By the present OA, applicant has made the following prayer:

"That this Hon'ble Tribunal may be pleased to set aside the impugned order dated 29.03.2000 whereby the Appeal against the suspension Order dt. 13.11.1998 and consequent inquiry proceedings has been rejected by the Respondent No.1."

4. The OA thus, seeks to impugn an order of 29.3.2000 passed in appeal against an order of suspension of 13.11.1998. The aforesaid order of suspension, it is pointed out on behalf of the Respondents that it has been revoked by an order passed on 3.11.2000 (Ex. R-1). Since the very order which was sought to be challenged has now been revoked, nothing will survive now in the present OA. Moreover, the disciplinary proceedings have been culminated by an order passed on 3.11.2000, whereby penalty of withholding of his next increment for a period of 3 years with cumulative effect has been imposed upon him. After the aforesaid order of penalty was imposed and the order of suspension was revoked, the applicant has been taken back in service. Applicant, at best now will be entitled to impugn the aforesaid order of penalty, if he is so advised. The present OA, in any event, in view of the aforesaid subsequent developments will not survive. The present OA, in the circumstances, is disposed of with no orders as to costs.

B.N.BAHAUDIN  
(B.N.BAHADUR)  
MEMBER (A)

ASHOK AGARWAL  
(ASHOK AGARWAL)  
CHAIRMAN

B.